



CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

CP No.83/95 in OA No.2216/89

New Delhi this the 17th Day of August, 1995.

Hon'ble Mr. N.V. Krishnan, Vice-Chairman (A) Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Miss Usha Gupta, D/o Sh. H.S. Gupta, R/o 3679, Gali Lohewali, Chawri Bazar, New Delhi.

...Petitioner

(By Advocate Sh. O.N. Moolri, though none appeared)

Versus

Dr. B. Chakravarty, Medical Supdt., Safdarjung Hospital, New Delhi.

... Respondent

(B Advocate Sh. Madhav Panikar)

ORDER(Oral)

(Hon'ble Mr. N.V. Krishnan, Vice-Chairman (A))

The learned counsel for the respondents states that in view of the additional submissions made on 7.8.95 along with the affidavit, a copy of which has been received by the petitioner, nothing is left for compliance in respect of the original order dated 17.9.93. We have gone through the additional submissions made. We find that the Annexure A-1 order in respect of which this CP has been filed, has been complied with. Accordingly the notice of contempt issued to the respondent is discharged. No costs.

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(Smt. Lakshmi Swaminathan)
Member(J)

(N.V. Krishnan) Vice-Chairman(A)

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